

applicants to apply. For example, in a post where chemistry qualification was required, the UPSC prepared a list of professors of chemistry in different universities as well as scientists in different laboratories and wrote to them asking them to sponsor candidates. I think, with this and more steps to be taken, we will be able to bring down the trend further. The trend is a declining trend and we hope to be able to wipe out the arrears in the next few years.

PROF. N. G. RANGA : In Pandit Jawaharlal Nehru's regime, Government promised to provide special training for these people, to such of them as expressed their readiness to apply and compete for these positions. I would like to know whether the Government is pursuing that policy and if so, whether they have made any progress in that direction.

SHRI P. CHIDAMBARAM : There are pre-examination training centres and coaching centres run by the Ministry of Welfare for people taking the Civil Services Examination. I am not aware, I am not sure, whether there are similar centres for other examinations. I will find out and inform the hon. Member.

Maharashtra-Karnataka border dispute

*376. **DR. DATTA SAMANT :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the progress achieved so far in resolving the border dispute between Maharashtra and Karnataka by holding meetings between the Chief Ministers of both the States ;

(b) how many meetings have been held so far ; and

(c) whether Government are considering to hold an opinion poll to resolve the issue ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : (a) to (c). The Government of India have always been of the view that this dispute can be resolved only with the willing co-operation of the State Governments

concerned. The Central Government remain in touch with both the State Governments in connection with their bilateral discussions. Central assistance as required in arriving at a mutually acceptable solution to the problem will be rendered.

DR. DATTA SAMANT : I have been hearing this answer in this House for the last so many years. The problem is this. 814 Marathi-speaking villages and towns are put up in Karnataka and 250 Kannada-speaking villages and towns are put up in Maharashtra. We are asking only for balanced adjustment; we are not asking for anything else. Injustice has been done to Maharashtra. The Mahajan Commission's recommendations have not been accepted by this House so far, and that has been reiterated by all the Prime Ministers before. In the last three years whenever this point is discussed, it is said that it is left to be discussed between the two Chief Ministers. The Maharashtra Chief Minister has taken pains to talk three or four times. Now the Chief Minister of Karnataka has flatly refused and has issued a statement that nothing will come out by having the mutual meetings; he is not prepared to discuss the problem with the Chief Minister of Maharashtra. Even the hon. Home Minister tried to see the Chief Minister on this issue. As per my knowledge, he has refused to see regarding this issue. Therefore, what happens to the sentiments of the people living in the border areas of Belgaum and Dharwar ? For how long is the Government going to wait ? What I suggest is : put some time limit for your so-called holy thinking that something will come out. Are you going to put some time limit regarding the discussion between the two Chief Ministers ? If not, are you going to appoint some judge of the Supreme Court to study the Mahajan Committee Report and give fresh recommendations in considering the village as a unit, contiguity of the border and the opinion poll ? Are you going to consider something of that type ?

MR. SPEAKER : Is it a holy question or unholy question ?

SHRI CHINTAMANI PANIGRAHI : As you already know, Mr. Datta Samant

is a very well-known Member and when we cannot put a stop on his speech in the House, how can you put a time limit on the two Chief Ministers? We are doing our best. Our Home Minister is trying to contact both the Chief Ministers. It is a good thing that about many long-standing disputes which are here for long years, our Hon. Member desires that all those long-standing disputes be settled during this year. *(Interruptions)*

PROF. N. G. RANGA : But they are not prepared to accept it.

SHRI CHINTAMANI PANIGRAHI : But, Sir, our efforts are continuing and our Home Minister is already in contact with the two Chief Ministers. We are trying to persuade them. Let them come to some mutual settlement in whatever way it is possible.

DR. DATTA SAMANT : Sir, 3 years have passed, but still, the two Chief Ministers are not meeting. Still, I am hearing the same reply from the Hon. Minister. My only point is, considering the sentiments of the border people, are you going to come to certain solution by fixing some time limit or by going to appoint the Supreme Court Judge? The whole dispute is regarding the Belgaum city. There is no dispute regarding other villages. Marathi speaking people are in the old Belgaum and new Belgaum. Are you going to consider such type of solution to solve this problem?

SHRI CHINTAMANI PANIGRAHI : It is not true that the Chief Ministers are not meeting. Both Chief Ministers are meeting since 30th July, 1983. Then they met on 14th April, 1984, on 9th December, 1984. *(Interruptions)* They are continuing their discussion. Their problems are continuing. As Mr. Datta Samant wants it, our Home Minister will once again ask them to sit together and discuss it.

SHRI MADHUSUDAN VAIRALE : Sir, I would like to draw the attention to one point of the Hon. Minister. Last time, the delegation had called on the Hon.

Prime Minister and they had been given an assurance that various steps will be taken in this regard. Now Sir, let us not gather the impression that because the Chief Minister of Karnataka belongs to the opposition, Centre is trying to appease them by giving them a longer rope. We request most sincerely to the Home Ministry to finally convince the Chief Minister of Karnataka to be more reasonable to settle the disputes as early as possible. Will Hon. Minister take note of this?

*(Interruptions)***

MR. SPEAKER : Order, please.

*(Interruptions)***

MR. SPEAKER : I have not allowed any Hon. Member to say anything.

*(Interruptions)***

MR. SPEAKER : What are you doing?

SHRI CHINTAMANI PANIGRAHI : Sir, a delegation met the Prime Minister. And Prime Minister, after a long discussion, told the delegation that what was needed is a viable solution and not centrally imposed solution. Therefore we are trying to find a viable solution. I don't know why the Hon. Members go on asking the same question. We will do our best.

SHRI S.M. GURADDI : May I know at whose instance the Mahajan Commission was appointed; when the Mahajan Commission Report had come, who did not give any respect to it and now who is trying to create disturbance in the border district of Maharashtra and Karnataka?

SHRI CHINTAMANI PANIGRAHI : Again you are going back to the old Mahajan Commission Report whereas we are trying to find a solution.

SHRI S.M. GURADDI : I just asked at whose instance the Mahajan Commission was appointed. I want a straight reply.

SHRI CHINTAMANI PANIGRAHI : The appointment of Mahajan Commission is a long history. *(Interruptions)* Because there is a difference of opinion, therefore we are trying to find a viable solution.

(Interruptions)

SHRI D. N. REDDY : Any dispute between different States in the country—either border dispute or river dispute or language dispute—is a big hindrance against the concept of national integration. Will the Government think of appointing permanent bodies presided by the Supreme Court judges to sort out differences and to make a legislation that is binding on both the States? Most of these cases are leading to ugly violence. This should be prevented at any cost. Will the Government think on these lines so that these disputes may not go on for years together?

SHRI CHINTAMANI PANIGRAHI : Though this is not strictly relevant to this question, this is a suggestion which can be taken into consideration.

PROF. MADHU DANDAVATE : Mr. Speaker, without raising any controversial issue, I would like to know from the Hon. Minister—because it is a very delicate issue, I don't want to raise any controversy..

(Interruptions)

MR. SPEAKER : Why are you doing like that. I will allow you when your turn comes.

(Interruptions)

PROF. MADHU DANDAVATE : Let him listen to me as to what I am saying.. *(Interruptions)*

MR. SPEAKER : You are interested in emphasizing your point and he is interested in his *(Interruptions)* I will give you a chance, don't worry.

PROF. MADHU DANDAVATE : Without raising any controversy, I would like to know from the Hon. Minister whether it is a fact that both the people

of Karnatka as well as Maharashtra feel that this issue is not being settled because it is a legitimate responsibility of the Centre and that has aggravated the situation. Therefore, will the Centre take its legitimate responsibility and try to settle the issue?

(Interruptions)

MR. SPEAKER : Order, please.

(Interruptions)

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : So far as the legitimate responsibility of the Centre is concerned, we are here and we will discharge our responsibility. We want to give a free and full opportunity to the State Governments of Maharashtra and Karnataka to come to some viable solution. If there is anybody who is shirking the responsibility, who is not at all capable of discharging the responsibility, it is the Janata Party whose Chief Minister is ruling there and who has a very strange kind of situation. There is no uniformity of opinion between President of the All India Party, their Leader in the House and the Chief Minister of the State. I appeal to the Hon. Member...*(Interruptions)*

PROF. MADHU DANDAVATE : Are the President of the Indian National Congress and the Congress-I President of the State holding the same view? *(Interruptions)* President of the Janata party is not a member of this House.

(Interruptions)

MR. SPEAKER : That is what I want to say.

THE PRIME MINISTER (SHRI RAJIV GANDHI) : Mr. Speaker, Sir, the hon. Member, Mr. Dandavate, has come to see me on a number of occasions on this particular issue. I would like him to continue to come to see me. The doors are always open but I would also request him to bring his Janata party Chief Minister from Karnataka with him when he comes to see me on this issue.

MR. SPEAKER : Hon. Members, we have to refrain from mentioning any other thing.

(Interruptions)

SHRI M.V. CHANDRASHEKARA MURTHY : Sir, it was at the instance of State of Maharashtra that the Mahajan Commission was appointed and all the three States concerned, namely, Karnataka, Maharashtra and Kerala had given an undertaking that they would be bound by the decision of the Mahajan Commission. I would like to know whether it is a fact that they had given the undertaking and why is it that the Government of India has not implemented the decision of Mahajan Commission so far ? The Government of India has no other option except to direct all the concerned States to accept the Mahajan Commission report. I would like to know whether Government of India is prepared to give direction to all the concerned States to accept the Mahajan Commission report ?

S. BUTA SINGH : Sir, the stand of the Government of India has been emphatically stated by my distinguished colleague in answer to the question.

Recruitment of Staff for Daman and Diu

*377. SHRI SHANTARAM NAIK : Will the Minister. of HOME AFFAIRS be pleased to state :

(a) whether Government employees of the erstwhile Union Territory of Goa, Daman and Diu were given option to choose to serve either under Government of Goa or that of Union Territory of Daman and Diu ;

(b) if so, the details thereof ;

(c) whether there are any employees of Goa Government presently serving under the Union Territory of Daman and Diu ;

(d) if so, their number ;

(e) whether requests for their early transfer to Goa have been kept pending due to lack of employees in the Union Territory of Daman and Diu ; and

(f) the details of the arrangements made by Union Government to recruit necessary staff in the Union Territory's administration ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : (a) to (f). A statement is given below.

Statement

(a) to (f). Part VIII containing Sections 59 to 62 of the Goa, Daman and Diu Reorganisation Act, 1987 (No. 18 of 1987) deals with service matters of the new State of Goa and the new Union Territory of Daman and Diu. There is no specific provision as such in the said Act requiring an option from the employees for their final allocation to State of Goa or the new Union Territory of Daman and Diu. However, before the appointed day, the erstwhile Union Territory of Goa, Daman and Diu had obtained from the employees their preferences so as to know the number of employees seeking transfer from Daman and Diu to the new State of Goa and vice versa. In pursuance thereof, about 52 employees who had opted for Goa have been transferred from the Union Territory of Daman and Diu to Goa. Preferences of the employees are kept in view while making final allocation of staff to respective State or U.T. with the approval of the Central Government as per the provisions of the said Act. An Advisory Committee, if necessary, would also be constituted to decide the final allocation and deal with representations in this regard. If some vacancies arise after completion of the exercise, action to fill up such vacancies would be taken up in accordance with Recruitment Rules.

SHRI SHANTARAM NAIK : Section 59(2) of the Goa, Daman and Diu Reorganisation Act, 1987 provides :

"The strength and composition of the State Cadre of Goa shall, on and from the appointed day, be such as is determined by the Central Government in consultation with the State Government."